

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 302 1993.

DATE OF DECISION 15.4.93

Mrs. Ammini Alexander and
K.A. Abraham Applicant (s)

Mr. C.P. Ravindranath Advocate for the Applicant (s)

Versus

Union of India represented by Respondent (s)
Secretary, M/o Industry, New Delhi and others

Mr. George C.P. Tharakan, SCGS C Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. N. DHARMADAN JUDICIAL MEMBER

The Hon'ble Mr. R. RANGARAJAN ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ^{to}
3. Whether their Lordships wish to see the fair copy of the Judgement ? ^{to}
4. To be circulated to all Benches of the Tribunal ^{to}

JUDGEMENT

MR. N. DHARMADAN JUDICIAL MEMBER

Applicants are wife and second son of late K.T. Alexander who died in harness while working as UDC at the Production Centre, Ettumanoor on 11.9.90. According to the applicants, the family is in indigent circumstance, without a compassionate appointment it will be difficult to maintain the family. Hence, Annexure A-1 application has been filed by the first applicant for getting a compassionate appointment to the second applicant, the second son of the deceased govt. employee. The application was filed as early as on 16.10.90. Since the said application was not considered by the Circle Relaxation Committee, the first applicant forwarded several

reminders. It is also brought to our notice that Annexure A-1 has been duly recommended by the Assistant Director, the fourth respondent with the following statement:

"As regards vacancy position there is a post of LDC vacant in this centre. It is therefore requested that early action may kindly be taken to provide appointment on compassionate grounds to Sri K. A. Abraham to mitigate hardship due to death of Sri K.T. Alexander, UDC the bread earner of the family."

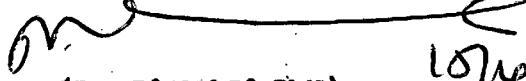
He has also pointed out the vacancy and indicated that that vacancy can be filled up by appointing the applicant No. 2.

2. Respondents requested for some time for filing reply. But having regard to the fact that the representation is pending from 1990 onwards, we are of the view that by granting further time, the ~~representation~~ to the applicant will be considerably delayed. Hence, we are of the view that it will be proper to dispose of the application with appropriate direction to the third respondent to take appropriate action for disposing of Annexure A-1 filed by the first applicant for getting compassionate appointment to the second applicant, in accordance with law.

3. Accordingly, we direct third respondent to consider and dispose of Annexure A-1, if he has not already passed orders on the same, within a period of two months from the date of receipt of a copy of this judgment.

4. The application is disposed of as above.

5. There will be no order as to costs.


(R. RANGARAJAN)
ADMINISTRATIVE MEMBER


15.4.93
(N. DHARMADAN)
JUDICIAL MEMBER